

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.100/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: Smt. Vatsalabai P. Shinde
V/s.
M/s. Inventa Electro Systems (Nashik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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03	D. G. DHANURE	Advocate Kerbaraleur	
03.	Prashant D. Patil	Advocate for Respondent	

ORDER

T.C.P. No. 100/397-398/CLB/MB/MAH/2014

1. The respective Learned Counsel of both the sides are present.
2. The directions given to the Respondents vide Para Nos. 6 and 8 of the provisions of the Order dated 28.02.2017 are yet to be complied with.
3. The Respondents are directed to file Sur-rejoinder on or before 30.04.2017. A copy in advance to be served on the other side.
4. In respect of Inspection of original documents, again the Learned Counsel is carrying the documents and offered the inspection today. Hence the Respondents Learned Counsel has agreed to complete the Inspection today at 5.30 PM at the Chamber of the Learned Counsel of the Petitioner.

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5. The Petitioner has placed on record a Copy of the MA which pertains to the deletion of the Petitioner No.1 on account of the sad demise. A copy of this MA is on record. In this MA the short prayer is to delete the name of Petitioner No. 1 Late Smt. Vatsalabai P. Shinde. Leave is granted. The Petitioner has further stated that there is no requirement for substitution of the legal heirs of Petitioner No.1 because Petitioner Nos. 2 and 3 being Legal Heirs are already in the title of the Petition. MA is disposed of. There is no objection from the other side.
6. The Petitioner is directed to carry out the necessary amendment. The matter is now listed for hearing after the Summer Vacation on **13.06.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **07.04.2017**